

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) No.D31628/2017

(Arising out of impugned final judgment and order dated 23-12-2016 in CRLR No.577/2011 passed by the High Court Of Judicature At Madras)

K.SUBBURU @ SUBRAMANI & ANR.

Petitioner(s)

VERSUS

THE STATE REP BY THE INSPECTOR OF POLICE

Respondent(s)

(IA No.106583/2017-CONDONATION OF DELAY IN FILING and IA No.106590/2017-EXEMPTION FROM FILING O.T.)

Date : 06-11-2017 The matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE

HON'BLE MR. JUSTICE MOHAN M. SHANTANAGOUDAR

For Petitioner(s) Mr. P. V. Yogeswaran, AOR (Not Present)

For Respondent(s)

UPON perusing papers the Court made the following
O R D E R

In view of the letter circulated by Advocate-on-Record for the petitioner seeking adjournment on the ground of illness, put up after four weeks.

(SANJAY KUMAR-II)
COURT MASTER (SH)

(INDU KUMARI POKHRIYAL)
BRANCH OFFICER